

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORIGINAL APPLICATION NO.291/00449/2014

Date of Order: 31.5.2016

CORAM

**Hon'ble Dr. K.B.Suresh, Judicial Member
Hon'ble Ms. Meenakshi Hooja, Administrative Member**

Murari Lal Meena Son of Shri Kajodi Ram Meena, aged around 41 years, R/o Vill. & Post Bhikhahedi, Via Garhi Sawai Ram, Distt. Alwar (Raj.).

..... Applicant

(By Advocate Mr. R.D.Meena)

VERSUS

1. The Union of India, through Secretary, Railway Recruitment Control Board, Ministry of Railways (Railway Board), New Delhi.
2. General Manager, Railway Recruitment Cell, South Western Railway, DRM's office Compound, Hubli (W.B.) 580020.
3. Divisional Railway Manager, South Western Railways, Bangalore Division, Bangalore-23.
4. Chief Personnel Officer(T), Railway Recruitment Cell, South Western Railway, Headquarter Office, Personnel Department, Hubli (W.B.)-580020.
5. Sr. Divisional Officer (Personnel), South Western Railway, Bangalore Division, Bangalore-23.
6. Assistant Personnel Officer (T), Personnel Branch, South Western Railway, Bangalore Division, Bangalore-23.

..... Respondents

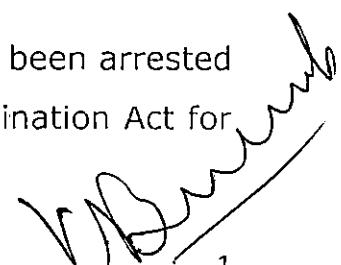
(By Advocate Mr. Anupam Agarwal)

ORDER

(Per Dr. K.B. Suresh, Judicial Member)

Heard.

Apparently the case of the applicant is that he has been arrested for the offence under Sec. 3/6 of Rajasthan Public Examination Act for



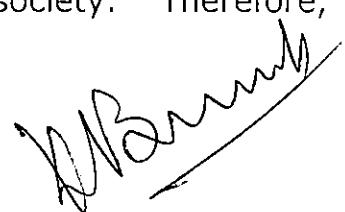
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using unfair means in the examination of Senior Secondary. Later he was given the benefit of Section 4 of Probation of Offenders Act.

The offence alleged and established against the applicant involves a high degree of moral turpitude. Giving an employment to such a person involves substantial risk to the society. Therefore, rejection order is upheld.



(MS.MEENAKSHI HOOJA)
ADMINISTRATIVE MEMBER



(DR.K.B.SURESH)
JUDICIAL MEMBER

Adm/